

**Cases of Corruption and Cheating Pending Investigation by CVC and CBI**

8117. SHRI JAGPAL SINGH : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether any instructions have been issued to deal promptly with the cases of corruption and dispose them quickly;

(b) if so, details thereof;

(c) how many cases are pending investigation with CVC and CBI in regard to complaints against corruption, cheating etc. against the members of the public as well as Government officials and steps taken to expedite the finalisation thereof;

(d) whether the methods to root out corruption within the Administration as well as in public life have been reviewed so also the procedure for expediting departmental inquiries/cases; and

(e) if so, how and the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUBBAIAH) : (a) Yes, Sir.

(b) The extent instructions provide that all pending inquiries/investigations/departmental proceedings should be conducted with a sense of urgency. The existing instructions also require the Heads of Departments to discuss with the officers of CBI measures for expediting pending inquiries/investigations/departmental proceedings.

(c) The CVC does not on its own undertake investigation into any complaint. As such the question of any case pending investigation with CVC does not arise. However, 1306 cases are pending investigation with CBI. These cases are reviewed periodically at

higher levels to devise ways and means to expedite disposal.

(d) and (e) Government are fully alive to the need for removing corruption at all levels of public life and the matter is kept under constant review. Government in consultation with the CBI, chalks out an annual programme of vigilance and anti-corruption work which envisages concerted action by selected Departments and public Sector Undertakings in collaboration with CBI. Special emphasis is laid on collection of information about corruption and malpractices at various levels, keeping surveillance on corruption prone areas, conducting surprise checks at select points and places, and corrupt persons are prosecuted and punished according to law.

As regards departmental inquiries/cases, the concerned authorities are also requested from time to time to expedite their disposal.

**Amount Spent by HSCL on Daitari Steel Plant**

8118. SHRI SUSHIL BHATTACHARYA : Will the Minister of STEEL AND MINES be pleased to state :

(a) whether it is a fact that a sum of Rs. 12 crores is going to be spent by Hindustan Steel Works Construction Limited on civil works for the proposed Daitari Steel Plant;

(b) if so, what leads Government in a period of financial crisis, to invest a huge sum of this project in spite of Planning Commission's opposition to creating a new Steel capacity at a time when India is glutted with a huge surplus; and

(c) how far it is economically sound to make the Daitari Steel Plant an export-oriented one ?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL AND MINES (SHRI N. K. P. SALVE) : (a)